

**GOVERNMENT OF INDIA  
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1793  
TO BE ANSWERED ON 27.07.2016**

**ITI RESULTS**

**1793. SHRI LALLU SINGH:**

**Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:**

- (a) the States where the results of the examinations held by Industrial Training Institutes (ITIs) in February, 2016 is pending;
- (b) whether the State Government and the Ministry jointly hold ITI examinations which puts more financial pressure on children and also underlines the lack of coordination between the States and the Centre;
- (c) the rules with regard to holding ITI examinations and whether the said rules are being complied with;
- (d) If not, the action taken against the erring persons/ agencies; and
- (e) whether the conduct of ITI examinations by the Ministry is tantamount to transgression of the rights of the State Government and if so, the corrective steps taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF  
SKILL DEVELOPMENT AND ENTREPRENEURSHIP  
(SHRI RAJIV PRATAP RUDY)**

- (a) The results of examination conducted in January/February 2016 for ITIs have already been declared for all eligible students and there is no pendency at Ministry.
- (b) The examination for ITI students are conducted jointly by the States and the Ministry. Nominal examination fees is being charged from the eligible trainees by respective State Government and a part of it is transferred to Ministry (MSDE) to meet the expenditure for conducting All India Trade Test. There is no lack of coordination between NCVT and State Directorates.
- (c) & (d) The rules regarding conducting All India Trade Test are defined by NCVT and these rules are strictly complied by all the stakeholders.
- (e) All India Trade Test is conducted under the aegis of NCVT and there is no transgression of the rights of the State Government.

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